

सैनिकों की पेंशन की दरें बढ़ाने के बारे में जो निश्चय ३१ दिसम्बर, १९६० को किया गया था, उसे क्रियान्वित करने की दिशा में इस बीच और क्या प्रगति हुई है और अब तक प्रत्येक राज्य में कितने भूतपूर्व सैनिकों को पेंशनों की बढ़ी हुई दरों का लाभ वास्तव में पहुंचाया जा चुका है ?

**प्रतिरक्षा मंत्री (श्री कृष्ण मेनन) :**

३१ अक्टूबर, १९६१ को समाप्त होने वाले त्रिमास में, प्रतिरक्षा लेखा नियंत्रक (पेंशन) इलाहाबाद ने, लगभग ३५,००० अलग अलग मामलों में, पेंशन में अस्थायी वृद्धियों में बढ़ोतरी की स्वीकृति दी है। त्रिमास के अन्त में, ४८,००० अधिक अलग अलग मामले, उस कार्यालय में निरीक्षण के विभिन्न स्तरों पर थे। वास्तविक अदायगी, इन अलग अलग स्वीकृतियों, और पेंशन के कुछ वर्गों से संबद्ध, प्रतिरक्षा लेखा नियंत्रक (पेंशन) इलाहाबाद की, पहले जारी की गई, साधारण स्वीकृतियों के बल पर, पेंशनों का भुगतान करने वाले अधिकारियों द्वारा देश भर में की जा रही हैं, और की जाती रहेंगी। इन स्वीकृतियों के प्रति, की गई वास्तविक अदायगियों की स्थिति, २३ नवम्बर, १९६१ को उत्तर दिये गये, अतारांकित प्रश्न संख्या ३४६ के उत्तर में दर्शाई गई थीं।

२. भूतपूर्व सैनिकों की पेंशन में, अस्थायी वृद्धियों की दरों में बढ़ोतरी के बारे में, सरकार के निर्णयों को लागू करने में, प्रगति के आंकड़े, अखिल भारतीय आघारों पर रखे जाते हैं, और इस बारे में, राज्यवार टोट-आंकड़े सहज सुलभ नहीं हैं।

#### **Board of Control for Cricket in India**

**1594. Shri Indrajit Gupta:** Will the Minister of Education be pleased to state:

(a) whether the All-India Council of Sports has levelled serious

charges against the Board of Control for Cricket in India;

(b) whether it is a fact that the Board has denied all charges and challenged the authority of the A. I. C. S. to inquire into the Board's affairs; and

(c) Government's reaction in the matter?

**The Minister of Education (Dr. K. L. Shrimall):** (a) No, Sir. The All-India Council of Sports through a Sub-Committee only enquired into certain allegations made against the Board of Control for Cricket in India in the Press and in the Parliament, without actually levelling any charge against the Board.

(b) No, Sir. The question does not arise as no charges had been levelled at any time. However, the Board resented the appointment of the Enquiry Committee, as it presumably felt that the enquiry might lead to an unnecessary interference in their autonomy. Even so, representatives of the Board did meet the members of the Committee and apprised them of the Board's views with regard to the various allegations.

(c) The All India Council of Sports has taken note of the assurance given by the Board that it will only be 100 willing to receive and implement constructive suggestions.

#### **Bhilai Steel Plant**

**1595. Shri S. M. Banerjee:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether a particular union at Bhilai Steel Plant has submitted a detailed memorandum containing certain grievances of the workers;

(b) if so, what are those grievances; and

(c) steps taken to redress such grievances?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** (a) Yes, Sir. An unrecognised Union at

Bhilai Steel Project did submit a memorandum.

(b) and (c). The memorandum contained certain allegations regarding the violation of Industrial Disputes Act and the conditions of work at Bhilai. The allegations were mostly without basis.

#### **Inflow of American Capital in India**

**1956. Shri S. M. Banerjee:** Will the Minister of Finance be pleased to state:

(a) whether any assessment has been made regarding inflow of American capital in India;

(b) the total amount as it stood on 1st October, 1961; and

(c) average annual return to U.S.A. in the form of profits?

**The Minister of Finance (Shri Morarji Desai):** (a) Yes, Sir.

(b) The latest date up to which information has been compiled is 31st December, 1959. The total amount of U.S. investments in India as on that date was Rs. 82 crores.

(c) The average annual remittance to U.S.A. during the four years 1956-59 was Rs. 2.6 crores.

#### **Industrial and Non-Industrial Employees**

**1597. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether orders regarding permanency of non-industrial and industrial employees in Defence establishments have been implemented; and

(b) if not, the reasons for the same?

**The Minister of Defence (Shri Krishna Menon):** (a) and (b). Orders regarding permanency of non-industrial and industrial employees in Defence Establishments have been implemented in a number of cases while action is in hand in respect of the remaining cases.

#### **Negotiating Machinery**

**1598. Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether Negotiating Machinery meetings at top, middle and lowest levels were held during October and November, 1961;

(b) if not, the reasons for the same; and

(c) the dates on which meetings are now likely to be held?

**The Minister of Defence (Shri Krishna Menon):** (a) No, Sir.

(b) and (c). The agreement constituting the Negotiating Machinery was terminated consequent on the All India Defence Employees Federation participating in the general strike of July 1960. The question of holding any meetings of the Negotiating Machinery at any level, therefore, does not arise.

#### **Polytechnics in Delhi**

**1599. Shrimati Ila Palchoudhuri:** Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that a proposal to establish more polytechnics in Delhi was under the consideration of the Government of India;

(b) if so, details of the proposals; and

(c) the progress made in connection therewith?

**The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir):** (a) to (c). In addition to the polytechnics at Okhla and Pusa, it is proposed to start a polytechnic for Women. It is expected to start functioning from July, 1962.

#### **Two loans Floated by Government**

**1600. Shri Ram Krishan Gupta:** Will the Minister of Finance be pleased to state: